

IN THE COURT OF SHRI CHANDRA SHEKHAR, SPECIAL JUDGE
CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW
DELHI

Ref. : RC AC-1, 2020A0004
registered U/s: 7A, 8, 9, 10 & 12
of PC Act, 1988, R/W Sec. 120-B
of IPC.
CBI Vs. N. M. P. Sinha & ors.

04.11.2020

Presence:

(Through CISCO Webex Meetings App)

Ld. Sr. Counsel Sh. Sidharth Luthra with Ld. Counsel
Sh. Rajiv Bhatnagar for accused no.4 Rajeev Jhawar.

Ld. Sr. Public Prosecutor Sh. Raman Kumar and Sh. Murari
Kumar Public Prosecutor for CBI along with IO Ravinder Kumar,
Inspector of Police, CBI, AC-1, New Delhi.

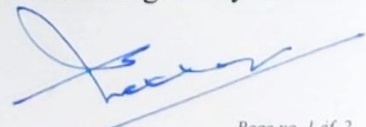
**ORDER ON APPLICATION OF ACCUSED NO.4
RAJEEV JHAWAR SEEKING DIRECTIONS TO CBI TO
ALLOW THE ACCUSED TO JOIN THE INVESTIGATION
THROUGH VIDEO CONFERENCING.**

An application seeking directions to the CBI to permit the
accused no.4 Rajeev Jhawar to join the investigation through video
conferencing was moved before Ld. Principal District & Sessions Judge-
cum-Special Judge, CBI, Rouse Avenue District Courts, New Delhi
today; who assigned the said application to this court for adjudication
and disposal of the same.

Notice of the said application was sent to CBI.

I have partly heard the submissions of both the parties on
the aforesaid application.

Ld. Sr. Counsel for the accused has submitted that accused
is ready to join investigation through Video Conferencing at any time as



per the directions of the Investigating Officer and the medical record showing medical history of the accused and his father shall be filed today itself in the court in e-form and advance copy of the same shall also be supplied to CBI.

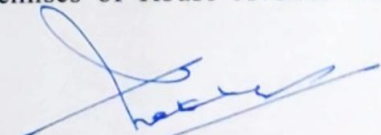
Ld. Public Prosecutor seeks time to file reply to the aforesaid application.

Heard. Request, allowed.

The CBI is permitted to file reply to the aforesaid application on the next date and supply advance copy of the same to the Ld. Sr. Defence counsel on or prior to **06.11.2020**. If the Ld. Defence Counsel receives copy of the reply, he may file rejoinder, if any, on the next date with advance copy of the same to CBI on or prior to **07.11.2020**.

At the request of both the parties, the application is put up for filing reply and arguments on **09.11.2020 at 11.00 a.m.**

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to send a Whats App copy of the order to the respective counsels of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.


CHANDRA SHEKHAR
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
04.11.2020